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THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

PUBLISHED BY AUTHORITY

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GOVERNMENT OF ASSAM

ORDERS BY THE GOVERNOR

LEGISLATIVE DEPARTMENT :: LEGISLATIVE BRANCH

NOTIFICATION

The 7th May, 2002

No. LGL.130/96/90.--The following Act of the Assam Legislative Assembly which received the assent of the Governor is hereby published for general information.

ASSAM ACT No. IV OF 2002

(Received the assent of the Governor on 1st May, 2002)

THE ASSAM PANCHAYAT (No. II) (AMENDMENT) ACT, 2002

AN

ACT

further to amend the Assam Panchayat Act, 1994.

Preamble Whereas it is expedient further to amend the Assam Panchayat Act, 1994, hereinafter referred to as the principal Act, in the manner hereinafter appearing : Assam Act,
XVIII of
1994.

It is hereby enacted in the Fifty-third year of the Republic of India as follows :

Short title, extent and commencement. 1. (1) This Act may be called the Assam Panchayat (Amendment) Act, 2002.
(2) It shall have the like extent as the principal Act.
(3) It shall come into force at once.

Amendment of section 3. 2. In the principal Act, in section 3,-
(i) in sub-section (2), (a) in clause (c), for the word "two-third", appearing in the first line, the words "fourth-fifth shall be substituted.
(b) clause (f) shall be omitted ;
(ii) for the existing sub-section (5), the following shall be substituted, namely :-

"(5) The President of the Zilla Parishad shall be the Ex-Officio Chairman of District Planning Committee."

Renumbering of section 3A and omission of marginal note. 3. In the principal Act, section 3A(1) (2) and (3) shall be renumbered as sub-section (6), (7) and (8) of section 3 and the following marginal note of section 3A, so renumbered, shall be omitted, namely :-

"Duties and function of the District Planning Committee."

S. K. SINHA,
GOVERNOR OF ASSAM.

K. D. PHUKAN,
Secretary to the Govt. of Assam,
Legislative Department.